

building of one flight model and one back-up proto flight model and other ground facilities together with the cost of one launch, is Rs. 69.80 crores. The expenditure upto 31.3.1987 is around Rs. 60.12 crores.

Proposal for Tribal Cooperative Federation

2535. SHRIMATI MADHUREE SINGH: Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to set up the Tribal Cooperative Development Federation as a multi-state cooperative Society;

(b) if so, the details thereof; and

(c) when it is expected to start functioning?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) and (b). Yes, Sir. The Federation has been set up and registered already. It will have State Tribal Development Cooperative Corporations, Forest Development Corporations and other state level corporations/Cooperative federations as its members.

(c) It is expected to start functioning from the current year 1987-88.

Income Tax exemption for investments made in Indira Vikas Patras

2536. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:

(a) whether investments made in Recurring Deposits and Indira Vikas Patras through Post Offices are taken into account for the purpose of exemption in Income Tax calculation; and

(b) if not, whether the Government propose to give Income Tax exemption on investments made in Patras to encourage tax payers to purchase these Patras?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) Any sums deposited in the previous year out of the income chargeable to tax in 10-year account or 15-year account under Post Office Savings Bank (Cumulative Time Deposits) Rules, 1959, qualifies for deduction under Section 80C of Income-tax Act, 1961. Investment made in Indira Vikas Patras does not qualify for such deduction.

(d) No such proposal is under consideration.

Cash Allowance in State Bank of Mysore

2537. SHRI V.S. KRISHNA IYER: Will the Minister of FINANCE be pleased to state:

(a) whether any cash allowance is being paid to Cashier-cum-Clerks and Cashiers other than the Head Cashiers in the State Bank of Mysore;

(b) if not, the reasons therefor;

(c) whether the Cashier-cum-Clerks and Cashiers other than the Head Cashiers are also responsible for cash transactions; and

(d) if so, the action proposed to be taken by Government to pay the cash allowance to them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). Pay Scales, Allowances and other service conditions of Award Staff in public sector banks are governed by the industry-level awards/settlements and Bank-level Agreement, if any. State Bank of Mysore has advised that apart from Head Cashier, allowances are payable to Tellers and Asstt. Head Cashiers and that payment of allowance to cashier-clerk is not contemplated at the industry-level.